

Central Administrative Tribunal
Principal Bench

O.A. No. 289 of 1998

New Delhi, dated this the 11th April, 2001

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HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Shri Inderjit Singh,
S/o late Shri Pratap Chand,
R/o BL-118, L Block, Anand Vihar,
Hari Nagar, Jail Road,
New Delhi-110064. .. Applicant

(By Advocate: Shri Sohan Lal)

Versus

1. Union of India through
the Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan, New Delhi.
2. Director General of Works,
C.P.W.D., Nirman Bhawan, .. Respondents
New Delhi.

(By Advocate: Shri N.K. Aggarwal)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. In the light of respondents' subsequent
order dated 22.3.2001, a copy of which is taken on
record, both sides agree that the present O.A. has
become infructuous. Accordingly the O.A. is
dismissed as having become infructuous with liberty
granted to applicant to seek such remedies as are
available to him in accordance with law, in regard to
respondents' order dated 22.3.2001, if so advised. *No certificate*

A Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

Karthik